

Freedom fighters pension to ex-INA personnel

2733. DR. V. RAJESHWARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of ex-INA personnel who applied for freedom fighters pension, State-wise;

(b) the number of applicants sanctioned pension; and

(c) the reasons for not sanctioning pension to the remaining ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). Freedom Fighters Division of Ministry of Home Affairs received 34,665 in-time applications from Ex-INA personnel. Out of this 18,814 persons have so far been sanctioned pension. State-wise figures of applications from Ex-INA personnel are not being maintained.

(c) Cases which did not satisfy the provisions of the scheme could not be sanctioned. Government have constituted a Committee and taken steps to ensure that applicant eligible under the Scheme get their pension.

[Translation]

Imposition of ban on bringing arms and ammunition from foreign countries

2734. SHRI BAL RAM SINGH YADAVA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have imposed ban on bringing of arms and ammunition purchased from foreign countries; and

(b) whether it is applicable to Members of Parliament also and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Yes, Sir. On receipt of reports from some Indian Missions abroad about an unprecedented spurt in the import of firearms as part of baggage by Indian tourists, which in the prevailing conditions was not considered desirable, a ban on such imports was imposed in public interest with effect from 13.11.86. The said ban is applicable to all, including Members of Parliament,

[English]

Grant of freedom fighters pension by States

2735. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that various State Governments are giving pension to many of the freedom fighters whose cases for the sanction of freedom fighters pension have been rejected by the Union Government; and

(b) if so, the reasons therefor and also the justification for adopting two sets of criteria for the recognition of freedom fighters by the Central and State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). Many State Governments have been operating their own Freedom Fighters Pension Scheme with criteria of eligibility, which are different from those prescribed in the Central Scheme. Pension under State Schemes is paid from the State Revenues. Under the Central Scheme a freedom fighter to be eligible for pension should have undergone at least six months' imprisonment or other prescribed suffering in connection with National Freedom Struggle, whereas, under the State Schemes, pension is sometimes granted for even shorter period of suffering

Steps to check Eve-Teasing in Delhi

2736. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :